

No.151017/3/2005-JUS(M)
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi-11
Dated the 31 March, 2006

To

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
7th floor, 'C' Wing,
Khan Market, New Delhi-3

C.C. A'S DIARY
No. 34/06
Date 31/03/06

Subject : Release of funds to states towards meeting expenditure on Fast Track Courts during the year 2005-2006.

Sir,

I am directed to convey the sanction of the President to the payment of **Rs. 5,50,50,000/-** (Rupees Five crores fifty lakhs and fifty thousand only) during 2005-2006 to the State Government of **Andhra Pradesh** under the Scheme of Fast Track Courts with 100% central assistance as approved by the Government of India.

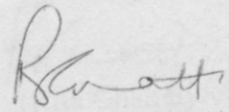
2. Out of the above said amount Rs.4,12,80,000/- (Rupees Four crores twelve lakhs and eighty thousand only) is towards recurring charges and Rs.1,27,80,000/- (Rupees One crore twenty seven lakh and eighty thousand only) is towards non-recurring charges like construction of court rooms, library, retiring rooms for judges etc

3. The expenditure involved is debitable to Demand No.63 Law and Justice during 2005-2006 under Major Head 2014 Administration of Justice Minor Head 00.105 Civil and Sessions Courts, 06- Fast Track Courts (FTCs) Object Head-06.00.31 Grants- in -aid (Non-Plan).

4. The concerned State Government is requested to utilize this amount during the current financial year 2005-2006. The details of the amount spent by the State Govt. alongwith audit certificate, utilization certificate in the prescribed format duly signed by the competent authority and physical achievements may please be sent to this department at the earliest & latest by the end of the stipulated period in this regard.. If the fund allocated is not utilised within twelve months the same should be surrendered at the earliest..

5. This issues with the concurrence of IF wing, Ministry of Law and Justice . Their Dy.No.231/06 dated 23.3.2006 refers in this regard.

Yours faithfully,


(Rita Chatterjee)
Director (HC&J)

Registered Post

C.C. A'S DIARY
No. 184 CCA/LAW
Date 30/6/06

No.151017/3/2005-JUS(M)
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi, dated 27th June, 2006.

Corrigendum

Subject: Fast Track Courts: Release of funds to states towards meeting expenditure on FTCs during the year 2005-06

The undersigned is directed to refer to this Deptt.'s sanction letter No.151017/3/2005-JUS(M) dt. 31.3.2006 releasing Rs.5,50,50,000/- (Rupees Five crore fifty lakh and fifty thousand only) to the State Government of **Andhra Pradesh** and to authorise the following amendment in respect of a clerical error in the second paragraph thereof:

The amount of **Rs. 1,27,80,000/-** (Rupees One crore twenty seven lakh and eighty thousand only) towards non-recurring charges indicated in the second paragraph may be **amended to read as Rs.1,37,70,000** (Rupees One crore thirty seven lakh and seventy thousand only).

2. The sanction letter remains the same in all other respects.
3. This issues with the approval of JS(J-II).

To

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
7th floor, 'C' Wing,
Khan Market, New Delhi-3

for na
PAO (J-II)
(S.B. Biswas)
Director

Copy to:

1. Chief Secretary, Govt. of Andhra Pradesh, Hyderabad.

*Conveyed to all concerning
offices vide letter no. - Pr 20/6/06
306 dt. 6.7.06
Phy*